IN THE HON'BLE NATIONAL GREEN TRIBUNAL AT PRINCIPAL BENCH, NEW DELHI

I.A. No. 678 OF 2024

In

O.A. No. 971 of 2024

IN THE MATTER OF:

PRAJJWAL CHAND ….. APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …..RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NOS.
1.	Reply on behalf of Integrated Pollution Committee Through its Sole Proprietor.	1-6
2.	ANNEXURE R1 True Copy of the CCA application rejected	7-9
3.	ANNEXURE R2 True Copy of the Letter by UPPCB	10-11
4.	ANNEXURE R3 True Copy of the Partnership Agreement between the previous owners dated 24.07.2014	12-17
5.	ANNEXURE R4 True Copy of Authorisation Letter for lease deed	19
6.	ANNEXURE R5 True Copy of the lease deed	20-29

APPLICANT

THROUGH

ANUJ RATHEE

C-59, NEETI BAGH,

NEW DELHI-110049

MOB. +91-9466132713

NEW DELHI

DATE-21.02.2025

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI
I.A. No.____________ of 2024
In
O.A. No. 971 OF 2024

IN THE MATTER OF:

PRAJJWAL CHAND ....**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & Ors. ....**RESPONDENTS**

REPLY ON BEHALF OF INTEGRATED POLLUTION COMMITTEE THROUGH ITS SOLE PROPRIETOR PRANJAL PATEL.

APPLICANT

Integrated Pollution Committee

Through its Sole Proprietor

Pranjal Patel

H.No. 26,A-B, E Block, Near Bhatiya Hotel,

Panki, Kanpur Nagar,

Uttar Pradesh - 208020.

MOST RESPECTFULLY SHEWETH:-

1. It is submitted that an Original Application was registered on a Letter Petition dated 06.02.2023. Thereafter the Letter Petition was given O.A. No. 971 of 2024 highlighting the issue that a report by the District Magistrate was submitted wherein it was mentioned that the CBWTF owned by Integrated Pollution Committee was operating illegally and the said CBWTF does not have a valid CCA and the application for CCA is being rejected continuously by the UPPCB due to the non-compliance of environmental norms, provisions of the

Bio-medical waste Management Rules, 2016 and CPCB guidelines. Furthermore, according to the District Magistrate's report the ownership of the said facility is also disputed.

2. It is submitted that the present Original Application (O.A.) No. 971 of 2024 is pending adjudication before this Hon'ble Tribunal, wherein the Hon'ble Tribunal vide an order dated 19.11.2024, was pleased to issue notice to the Respondents, directing them to respond to the allegations raised in the O.A.

3. It is respectfully submitted that an Impleadment Application was made by the respondent, Integrated Pollution Committee before the Hon'ble National Green Tribunal in O.A. No. 971 of 2024.

4. The Applicant respectfully submits this reply to the order dated 18.12.2024 wherein, the Hon'ble National Green Tribunal directed to provide more information relating to the rejection of CCA and also the lease deed.

5. It is pertinent to mention that the applicant time and again has applied for CCA on various occasions the CCA of the Respondent Integrated Pollution Committee has expired and the said Facility has repeatedly applied for CCA and the same has been repeatedly rejected by UPPCB due to the non-compliance of environmental norms, provision of the Bio-medical waste Management Rules, 2016 and CPCB guidelines. It is further submitted that the Respondent had applied for CCA on 07.07.2023 and was granted the same on 26.07.2023 which was valid for a period of approximately 6 months from 07.07.2023 to 31.12.2023.

6. It is submitted that the respondent has repeatedly applied for CCA but the same has been rejected by UPPCB. The issues raised by UPPCB while rejecting the different CCA applications were rectified by the Respondent but even after rectifying all the issues the CCA repeatedly got rejected each and every time. The respondent applied for CCA on 22/10/2024 but the same got rejected via letter dated 17/12/2024 stating the reason that a closure order has been issued against the CBWTF. The True Copy of the CCA application rejected is Annexed as **ANNEXURE R1.**

7. It is also submitted that the CCA of the project proponent got simply rejected by UPPCB quoting the order of the Hon'ble National Green tribunal *" In the light of the facts disclosed in joint Committee report, prima- facie we are satisfied that without consent and EC, said CBWTF cannot be allowed to operate, hence, UPPCB and District Magistrate, Gorakhpur shall ensure that above CBWTF shall not be allowed to operate until further order of this Tribunal."* . Hence the CBWTF was working since 2013, hence needs no EC for the functioning of the facility as per the EIA Notification,2016 and same was observed in the report filed by DM. True Copy of the Letter by UPPCB is annexed as **ANNEXURE R2**.

8. It is respectfully submitted that the requirement for obtaining Environmental Clearance (hereinafter referred to as "EC") for Common Bio-Medical Waste Treatment Facilities(CBWTF) was introduced pursuant to the amendment to the Environmental Impact Assessment(EIA) Notification, 2006 vide notification S.O. 1142(E) dated 17.04.2015. However, it is pertinent to note that the facility in question had been operational since 2013 , well before the

said amendment came into force. As such, the requirement to obtain EC was not applicable retrospectively to existing facilities like that of Respondent No.5. Consequently, the Respondent No.5, as the Project Proponent, did not seek or obtain EC for the CBWTF, as the facility had been lawfully established and operational prior to the introduction of the EC requirement under the amended EIA Notification.

9. It is pertinent to mention that the Transferability of the EC was also in question, as per EIA Notification 2006 " *A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written 'no objection' by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially and for the same validity period. No reference to the [Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee concerned.]*". Hence from the above quoted paragraph it is clear that the EC is transferable under certain conditions which were duly met by the project proponent on a time to time basis.

10. It is submitted that the Hon'ble Tribunal also had a view to see the first partnership agreement which was made in the year 2014 between the past owners of the CBWTF facility. The True Copy of the Partnership Agreement between the previous owners dated 24.07.2014 is annexed as **ANNEXURE R3.**

11. It is further submitted that Mr. Arun Kumar Awasthi is the manager of the respondent, Integrated Pollution Committee and hence was given Authorisation letter to extend the lease deed on behalf of the respondent. The True Copy of Authorisation Letter for lease deed is Annexed as **ANNEXURE R4.**

12. It is submitted that the owner of the land on which the CBWTF is situated is owned by Mr. Awadh Raj Yadav. However, Mr. Arun Kumar Awasthi approached Mr. Yadav for the extension of Lease deed and the same was extended on 02.02.2024, wherein due to the typographical error in the lease deed name of the IPC is missing after the name of Mr. Arun Kumar Awasthi, who was the then manager of the IPC at the time of signing of the said lease Deed. The True Copy of the lease deed is Annexed as **ANNEXURE R5.**

13. That the averments made by the applicant in the present O.A. are remently denied unless otherwise specifically admitted herein above.

14. That the applicant is not entitled for any relief from this Hon'ble Tribunal viz a viz the CBWTF being operated by the project proponent has also the CTE, CTO and CCA which has been granted to the project proponent after fulfillment of all the necessary criteria and after due and proper compliance of all the applicable rules and regulations.

It is prayed that the Letter Petition preferred by the Applicant shall be dismissed with heavy cost as the same is an abuse of process of Law and is based on vexatious misleading facts and averments presented by the Applicant before this Hon'ble Tribunal.

APPLICANT

THROUGH

ANUJ RATHEE
C-59, NEETI BAGH,
NEW DELHI-110049
MOB.
+91-9466132713

NEW DELHI
DATE-21.02.2025

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Application Id : 28546528

Ref No. - 223505/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2024

Dated : 17/12/2024

To ,

M/S DR PRANJAL PATEL
INTEGRATED POLLUTION COMMITTEE
Integrated Pollution Committee Vill- Baghagada, Taal- Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil Sadar, Gorakhpur,GORAKHPUR,
GORAKHPUR

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 22/10/2024 and received on 22/10/2024under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 13/12/2024 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Vide UPPCB letter dated 13.12.2024, a closure order under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 has been issued against the CBWTF, hence this application is being rejected.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

Environmental Engineer Incharge (Circle-6)

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Environmental Engineer Incharge (Circle-6)
(Authorized Signatory)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका पृथक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H21138 /सी–6/सहमति जल–148/बन्दी आदेश/गोरखपुर/2024 दिनांक 13-12-24

पंजीकृत

सेवा में,

मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0),
ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली,
परगना–भौवापार, तहसील–सदर,
गोरखपुर। मोबाइल– 8795886699

यह कि मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0), ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली, परगना–भौवापार, तहसील–सदर, गोरखपुर, जिसे आगे सीबीडब्लूटीएफ कहा जायेगा, जो जैव चिकित्सा अपशिष्ट के निस्तारण हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है।

यह कि सीबीडब्लूटीएफ मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0), ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली, परगना–भौवापार, तहसील–सदर, गोरखपुर को बोर्ड के पत्र संख्या–एच 13410/वृत्त–6/सहमति जल–148/काबनो/गोरखपुर/2024, दिनांक 02.07.2024 के माध्यम से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था, जिसके परिप्रेक्ष्य में सीबीडब्लूटीएफ द्वारा प्रस्तुत प्रत्यावेदन दिनांक 15.07.2024 के माध्यम से उत्तर प्रेषित किया गया है, जिसके सुसंगत अंश निम्नवत् हैं:–

"..... 1. (2) उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से गठित समिति द्वारा यह अवगत कराया गया है कि इकाई 3–4 माह से नहीं चलती है यह कहना गलत है संयंत्र के सभी रिकार्ड से साफ–साफ अवगत होता है कि संयंत्र प्रतिदिन 15 से 30 मिनट के लिये ही संचालित किया जाता है। संस्था के संयंत्र परिसर में बायों मेडिकल वेस्ट बहुत ही कम मात्रा में आता है, जिसका निस्तारण प्रातः कुछ ही समय में कर दिया जाता है तथा ईटीपी का संचालन केवल 30 मिनट किया जाता है।

2. (4) संस्था के संयंत्र परिसर में कुछ ही संस्थाओं का बायो मेडिकल वेस्ट का निस्तारण हेतु आता है जिसे संस्था द्वारा समय से निस्तारित कर दिया जाता है। उसके उपरान्त संयंत्र का संचालन बन्द कर दिया जाता है इसलिये निरीक्षण अधिकारियों को संयंत्र परिसर में स्थापित मशीनरी व वायु प्रदूषण नियंत्रण व्यवस्था इत्यादि बन्द पायी गयी थी........."

यह कि उपरोक्तानुसार वर्णित तथ्यों से स्पष्ट है कि सीबीडब्लूटीएफ द्वारा राज्य बोर्ड से बिना वैध सहमति प्राप्त किये ही सीबीडब्लूटीएफ का संचालन किया जा रहा है, जो जल/वायु अधिनियमों के प्राविधानों का उल्लंघन है। अतः आपके पत्र दिनांक 15.07.2024 के माध्यम से प्रेषित उत्तर बलहीन एवं असंतोषजनक है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–971/2024 प्रज्जवल चन्द्र बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 26.09.2024 के अनुपालन में गठित अर्न्तविभागीय समिति द्वारा प्रश्नगत सीबीडब्लूटीएफ का निरीक्षण दिनांक 28.10.2024 को किया गया, जिसके सुसंगत अंश निम्नवत है:–

"**.......3. Environmental clearance under Environment Impact Assessment Notification dated 14.09.2006 .**

r) The facility was granted CTE on 10.07.2013 and Environmental Clearance (EC) requirement for the Bio-Medical Waste Treatment Facility was included in EIA notification S.O.1142(E). -Dated 17.04.2015. Hence, EC is not obtained by the facility. Copy of EIA notification dated 17.04.2015 is annexed as **Annexure-11**.

4. **Conclusion and Recommendation:**

It is evident from above observations; the facility has not valid CCA. UPPCB is rejecting CCA applications of the facility due to non-compliance of environmental norms, provision of the Bio-medical waste Management Rules,2016 & CPCB guidelines. The ownership of the facility is also seems disputed. UPPCB may take necessary action on show cause notice against the facility as per law......"

Scanned with OKEN Scanner

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–971 / 2024 प्रज्जवल चन्द्र बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 19.11.2024 के सुसंगत अंश निम्नवत है–

"........12. In the light of the facts disclosed in Joint Committee report, prima- facie we are satisfied that without consent and EC, said CBWTF cannot be allowed to operate, hence, UPPCB and District Magistrate, Gorakhpur shall ensure that above CBWTC shall not be allowed to operate until further order of this Tribunal. ...."

यह कि उपरोक्त वर्णित अन्तर्विभागीय समिति की आख्या के दृष्टिगत एवं माननीय एनजीटी, नई दिल्ली द्वारा उपरोक्तानुसार पारित आदेश दिनांक 19.11.2024 के अनुपालन में राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा संस्तुति आख्या दिनांक 26.11.2024 के माध्यम से सीबीडब्लूटीएफ मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0), ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली, परगना–भौवापार, तहसील–सदर, गोरखपुर के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए के अन्तर्गत जारी कारण बताओ नोटिस **दिनांक 02.07.2024** की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जन–स्वास्थ्य एवं व्यापक जनहित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि सीबीडब्लूटीएफ के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एंव क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य एवं जनहित में सीबीडब्लूटीएफ मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0), ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली, परगना–भौवापार, तहसील–सदर, गोरखपुर के विरूद्ध जल (प्रदषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33(ए) के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 02.07.2024 की पुष्टि करते हुए निम्नरूपेण बन्दी आदेश जारी किये जाते हैः–

1. यह कि सीबीडब्लूटीएफ मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0), ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली, परगना–भौवापार, तहसील–सदर, गोरखपुर को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से अपेक्षा की जाती हैं कि सीबीडब्लूटीएफ मेसर्स इन्टीग्रेटेड पाल्यूशन कमेटी (आई0पी0सी0), ग्राम–बाघागाड़ा, तालनवर टोला, तप्पा–हवेली, परगना–भौवापार, तहसील–सदर, गोरखपुर को मिलने वाली विद्युत तथा जल आपूर्ति तत्काल प्रभाव से विच्छेदित कर दे।

सक्षम अधिकारी के अनुमोदनोपरान्त द्वारा पत्र निर्गमन हेतु अधिकृत

पर्यावरण अभियन्ता
प्रभारी, (वृत्त–6)

<u>प्रतिलिपिः–निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–</u>

1. जिलाधिकारी, गोरखपुर।
2. वरिष्ठ पुलिस अधीक्षक, गोरखपुर।
3. अधिशाषी अभियन्ता,उ0प्र0 पावर कार्पोरेशन लि0, गोरखपुर।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से समन्वय स्थापित करते हुए सीबीडब्लूटीएफ को जारी बन्दी आदेश का अनुपालन सुनिश्चित कराते हुए अनुपालन आख्या 03 कार्यदिवस में प्रेषित किया जाना सुनिश्चित करे।

पर्यावरण अभियन्ता
प्रभारी, (वृत्त–6)

Scanned with OKEN Scanner

ANNEXURE R3

भारतीय गैर न्यायिक

भारत INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH T 745404

Arun Kumar Mishra

Anoop Kumar Pandey

Vivek Kumar Singh

PARTNERSHIP DEED

WHERES AS (1) MR. ARUN KUMAR MISHRA S/O Late BABBAN MISHRA R/O 778/W, Radhika Bhavan, Vivek nagar, Bichiya, Gorakhpr.

(2) Mr. Anoop Kumar Pandey s/o Late Rudra Bali Pandey R/o G- 3/77, Rail vhiar Phase – I, Chargawan, Gorakhpur.

(3) Mr. Vivek Kumar Singh s/o Late Sher Bahadur Singh r/o 124A, Manaspuram colony, Rustampur, Gorakhpur.

भारतीय गैर न्यायिक

पचास रुपये रु.50

FIFTY RUPEES Rs.50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

AL 298328

(2)

Have entered into an atreement of partnership to carry on the business of ALL Types of Integrated waste material control and management and any other business in the name and style of M/s. Integrated Pollution Committee (IPC), G3/76, Railvihar Phase-1 Chargawan, Gorakhpur with effect from-04.02.2013 AND WHEREAS the partners mention above deem it proper and necessary to reduce the writing the term & conditions of the partnership to avoid missunderstanding between the partners in future if any under term and conditions given below, shall govern this partnership unless and otherwise modified:-

1. That the partnership business shall be carried on in the name and style of M/S INTEGRATED POLLUTION COMMITTEE, G-3/76, RAIL VIHAR-I, CHARGAWAN GORAKHPUR-273409. GORAKHPUR but the partners can also open & closed branch or branches with their mutual consent.

भारतीय गैर न्यायिक

पचास रुपये रु.50

FIFTY RUPEES Rs.50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH AL 298329

(3)

2. That the firm shall mainly deal in the business of ALL Type Integrated waste material control and management and any other business, as decided by mutual consent.

3. That the partners and their share in profit or losses of this partnership shall be as under.

(a)	Mr. ARUN KUMAR MISHRA	33.33%
(b)	Mr. ANOOP KUMAR PANDEY	33.33%
(c)	Mr. VIVEK KUMAR SINGH	33.33%

4. That the partnership firms shall be deemed to have been commenced w.e.f 04.02.2013

5. That the proper and regular accounts of this partnership shall be maintained and profit & loss account and a balance sheet shall be drawn every year and 31st march and profit or losses as the case may be shall divided to all the partners as mentioned in paragraph (3)of this partnership deed.

Arun Kumar Mishra Anoop Kumar Pandey Vivek Singh

भारतीय गैर न्यायिक

पचास रुपये

रु.50

FIFTY RUPEES

Rs.50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

AL 298330

(4)

6. That the bank account or accounts shall be opened in the name of the firm M/s Integrated Pollution Committee and shall be operated by any two partners or as decided by mutual consent.

7. That each partners will arange sum of rupess 10,000/- for the smooth and efficient running of this partnership business & shall be contributed by all the partners as and when required by the firm.

8. That the partnership shall be AT-WILL, The partnership firm shall continue till such tie the partners mutually decided and agree.

9. That each partner is jointly empowered to sign execute documents/ agreements with bank or other financial institutions and to sign and execute on the agreements and other paper with department of Govt, Central Govt, Private Body or bodies for and on behalf of the firm.

भारतीय गैर न्यायिक

पचास रुपये रु.50

FIFTY RUPEES Rs.50

INDIA

INDIA NON JUDICIAL

AS 794149

उत्तर प्रदेश UTTAR PRADESH

(5)

10. That no partner will be allowed to create any firm Individually in the name and style of M/s Integrated Pollution Committee .

11. That Descisions on policies making can be taken collectively by the partners by their mutual consent .

12. That no partner shall create any liability against neither this partnership firm for his personal benefit or gain nor the partnership firm shall be liable for the personal debts of any partner.

13. That no share shall be given to any partner or his nominee who is willing to leave the firm because of any dispute among the partners.

14. That the share can be given to the nominee of the said partner only if the partner is not able to work physically or mentally or on the death of the partner.

भारतीय गैर न्यायिक

पचास रुपये रु.50

FIFTY RUPEES Rs.50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

AL 298332

(6)

14. Compensation can be given to the nominee of the said partner only if the partner is not able to work physically or mentally or on the death of the partner.

15. That in case of any dispute between the partners, the matter shall be referred to arbitration mutually agreed and the award of the arbitrator or arbitrators as the case may be shall be final and binding on the partner.

16. That in other respects, this partnership shall be governed by the Indian Partnership Act, 1932. Wherefore the partners have signed this deed of partnership in the presence of withnesses so mention below.

Arun Kumar Mishra — Signature of 1st partner

Signature of 2nd partner

Signature of 3rd partner

Wittness:-

1. Jay Chand, Maniram P.V. Distt Gorakhpur
2. [illegible]

Drafted by
Prafulla Srivastava
Advocate
Dt. 24.01.2014

Regn. No. 514

ANNEXURE R4

INTEGRATED POLLUTION COMMITTEE
H.O.: 26 A & B, E-Block, Panki, Kanpur - 208020 (U.P.)
Contact No. 8795886699, 8726049731, 9598222000
CBWTF : Baghagada, Gorakhpur
e-mail: ipcgorakhpur2023@gmail.com

सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

To WHOMSOEVER CONCERN

We hereby authorize **Mr. Arun Kumar Awasthi (Manager, IPC)** S/o. Shree Kant Awasthi R/o. **130, B- Block, Panki, Pankabahadur Nagar, Kanpur Nagar – 208020** to Lease deed extension execution on behalf of our entity M/s. Integrated Pollution Committee having registered office at 26 A-B, E- Block, Panki Road, Kanpur – 208020

This Authorization letter is from 25-11-2023 to 30-01-2024

Thank You

INTEGRATED POLLUTION COMMITTEE GORAKHPUR

Dr. Pranjal Patel

Proprietor

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

1010/2024

Certificate No.	:	IN-UP52760052274480W
Certificate Issued Date	:	09-Feb-2024 03:24 PM
Account Reference	:	NEWIMPACC (SV)/ up14160204/ SAHJANWA/ UP-GRK
Unique Doc. Reference	:	SUBIN-UPUP14160204016817425636144W
Purchased by	:	ARUN KUMAR AWASTHI S O SRIKANT AWASTHI
Description of Document	:	Article 35 Lease
Property Description	:	MAUZA BAGHAGADA TAPPA RATE PARGANA HAVELI TEHSIL SADAR DISTT GORAKHPUR
Consideration Price (Rs.)	:	
First Party	:	AWADRAJ S O DURAPAT
Second Party	:	ARUN KUMAR AWASTHI S O SRIKANT AWASTHI
Stamp Duty Paid By	:	ARUN KUMAR AWASTHI S O SRIKANT AWASTHI
Stamp Duty Amount(Rs.)	:	6,000 (Six Thousand only)

0020990986

पक्ष..................................

निशान किया.................. द्वारा

भारतीय गैर न्यायिक

भारत

दस रुपये रु.10

TEN RUPEES Rs.10

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

36AE 857335

नकल आवेदन संख्या....9541/02894....के
साथ दस रुपये का स्टाम्प संलग्न है।

पद..............................

[illegible] [illegible]..............................

3

चू हम मुकिर अपने आराजी मौजा बाघागाड़ा तप्पा रेट, परगना–भौवापार, तहसील–सदर, जिला–गोरखपुर में स्थित आराजी नं0–576 व 577 में रकबा 1–10 एकड़ जमीन जिसका भूमिधर मालिक काबिज दखील हूँ उक्त जमीन 10 वर्षो के लिए निम्न शर्तो के अनुसार किराये पर **श्री अरूण कुमार अवस्थी पुत्र श्रीकान्त अवस्थी निवासी–130 बी ब्लाक पनकी कानपुर नगर** को कामन बायो मेडिकल वेस्ट मेनेजमेन्ट प्रोजेक्ट CBMWTF की स्थापना एवं स्थापित प्लांट के संचालन हेतु दे रहा हूं उक्त जमीन पर रिसायकिलिग व अन्य उद्योग कर सकते है। लीज पिरियड में **अवधराज (मुकिर) पुत्र दुरपत निवासी**

अवधराज

Arun kr. Awasthi

Arun kr Awasthi

पढ़ा.............................

मिलान किया ....सoटo

4

तालनवर टोला जगरनाथपुर, तहसील सदर, जिला–गोरखपुर को अन्य किसी व्यक्ति अथवा किसी संस्था को न ही लीज न सेल एग्रीमेन्ट करने का अधिकार होगा। अगर किसी को कोई एग्रीमेंट करते हैं तो मुसम्मी की और से जो भी अर्थदण्ड होगा उसके देनदार होउंगा।

1. यह कि आराजी उपरोक्त जिस भी स्थिति में है उसे 10 वर्षो के लिए किराये पर दे रहा हूँ। आराजी नजाई पर कोई ऋण नही लिया जायेगा और न ही विजली का बिल हम मुकिर के जिम्मे रहेगा।

2. यह कि उपरोक्त जमीन की किरायेदारी **5000/– (पॉच हजार रूपये)** होगी तथा किरायेदारी महीने की पहली

Arun Kr. Awasthi

Arun Kr. Aw

5

तारीख से शुरू होकर उसी माह कि अंतिम तारीख को समाप्त हो जायेगी।

अस्तु उपरोक्त किरायेदारी हम मुकिर खूब सोच समझ कर स्वस्थ मस्तिस्क से विला किसी जब्र व दबाव के अग्रीम धनराशि मु0–60,000/–(साठ हजार रूपये) जरिये चेक सं0–416961 स्टेट बैक आफ इन्डिया द्वारा प्राप्त करने के पश्चात लिख दे रहा हूँ जो वक्त जून पर काम आवे और प्रमाण रहें।

तफसील आराजी **मौजा बाघागाड़ा तप्पा रेट, परगना मौवापार, तहसील सदर जिला गोरखपुर** आराजी नं0–576 व 577 कुल रकबा 1.10 एकड़।

Arun Kr. Awasthi

Arun Kr. Awasthi

पढ़ा..............................

मिलान किया.............स0र0

6

चौहद्दीः–

पूरब – पक्का रास्ता

पश्चिम – खेत साधू पाण्डेय

उत्तर – खेत मार्कण्डेय चौबे

दक्षिण – खेत जोखन यादव

पढ़ा..............................

मिलान किया.................स०२०

गवाह 1– दीपक यादव पुत्र अवधराज
निवासी–तालनवर टोला, जगरनाथपुर, मिश्रौलिया, सदर, गोरखपुर।
मो0 नं0–9936678374

गवाह 2–वेद प्रकाश यादव पुत्र गिरीश चंद यादव
निवासी–कंदराई, पोस्ट–मिश्रौलिया, गोरखपुर
मो0 नं0–9695854371

प्रारूपकर्ता / लेखक
अविनाश प्रताप प्रजापति
एडवोकेट
कलेक्ट्री कचहरी गोरखपुर
दिनाक:– 02-02-24
मो0नं0– 9711167223

पढ़ा..........................
मिलान किया.................स0र0

आवेदन सं०: 202400950003798

बही सं०: 1 | रजिस्ट्रेशन सं०: 1410 | वर्ष: 2024

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि र प्रलेखानुसार उक्त

पट्टा दाता: 1

श्री अवधराज, पुत्र श्री दुरपत

निवासी: तालनवर टोला जगरनाथपुर, सदर, गोरखपुर

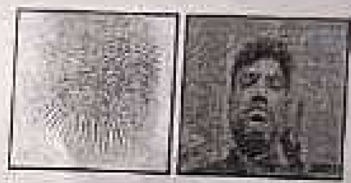
व्यवसाय: अन्य

पट्टा गृहीता: 1

श्री अरूण कुमार अवस्थी, पुत्र श्री श्रीकान्त अवस्थी

निवासी: 130 बी ब्लाक पनकी कानपुर नगर

व्यवसाय: अन्य Arun. Kr. Awasthi



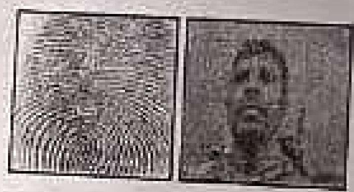
ने निष्पादन स्वीकार किया । जिनकी पहचान

पहचानकर्ता : 1

श्री दीपक यादव, पुत्र श्री अवधराज

निवासी: तालनवर टोला जगरनाथपुर मिश्रौलिया सदर, गोरखपुर

व्यवसाय: अन्य

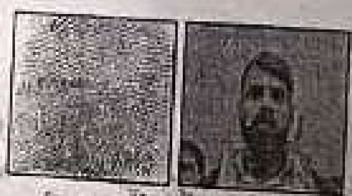


पहचानकर्ता : 2

श्री वेद प्रकाश यादव, पुत्र श्री गिरीश चंद यादव

निवासी: कंदराई, पोस्ट मिश्रौलिया, गोरखपुर

व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ने की । प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए है ।

टिप्पणी :

सुबोध कुमार राय
उप निबंधक : सदर प्रथम
गोरखपुर
02/02/2024

रजत श्रेष्ठ कनिष्ठ सहायक
निबंधक लिपिक गोरखपुर
02/02/2024

प्रिंट करें

आवेदन सं०: 202400950003798

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1	रजिस्ट्रेशन सं०: 1410	वर्ष: 2024

प्रतिफल- 300000 स्टाम्प शुल्क- 6000 बाजारी मूल्य - 0 पंजीकरण शुल्क - 3000 प्रतिलिपिकरण शुल्क - 60 योग : 3060

श्री अरुण कुमार अवस्थी ,
पुत्र श्री श्रीकान्त अवस्थी
व्यवसाय : अन्य
निवासी: 130 बी ब्लाक पनकी कानपुर नगर

Arun. Kr. Awasthi

ने यह लेखपत्र इस कार्यालय में दिनाँक 02/02/2024 एवं 04:24:12 PM बजे निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

सुबोध कुमार राय
उप निबंधक :सदर प्रथम
गोरखपुर
02/02/2024

रजत श्रेष्ठ, कनिष्ठ सहायक
निबंधक लिपिक
02/02/2024

प्रिंट करें

2/2/24, 4:30 PM

आवेदन सं॰: 202400950003798

बही संख्या 1 जिल्द संख्या 19136 के पृष्ठ 263 से 276 तक क्रमांक 1410 पर दिनांक 02/02/2024 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

सुबोध कुमार राय
उप निबंधक : सदर प्रथम
गोरखपुर
02/02/2024

प्रिंट करें

सत्य-प्रतिलिपि

स0 र0 सदर प्रथम
गोरखपुर

12-4-2024

पढ़ा.................................

मिलान किया...............सं0र0

Gmail

Rajesh Kumar <mail.rajesh101288@gmail.com>

In Re: Advance Service of the Reply filed by Respondent Integrated Pollution Committee to the Respondent No.1,2,3 and 4 in Original Application bearing No. 971 of 2024 titled as Prajjwal Chand Vs. State of U.P., in the Hon'ble National Green Tribunal, Principle Bench, New Delhi.

1 message

Rajesh Kumar <mail.rajesh101288@gmail.com> Sat, Feb 22, 2025 at 3:15 PM
To: priyanka swami <advpriyankaswami@gmail.com>
Cc: amit.shukla@lexweb.in, ccb.cpcb@nic.in

Greetings of the Day!
This is in reference to the captioned subject matter.

Please Note that the Original Application bearing No. 971 of 2024 is pending adjudication before the Hon’ble National Green Tribunal, Principal Bench, New Delhi. Wherein the Hon’ble Tribunal was pleased to admit the Impleadment Application No. 678 of 2024 vide order dated 18.12.2024 made on behalf of Integrated Pollution Committee.

The below attached file is the Reply Filed by Respondent Integrated Pollution Committee

Hence, please find attached herewith the copy of the Reply in the above-mentioned subject matter.

--
Rajesh Kumar Jaiswal

IPC Reply..pdf
15597K